

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:88

ANSWERED ON:08.08.2012

QUESTION LOAN TO FARMERS THROUGH PRIVATE FIRM

Muttemwar Shri Vilas Baburao;Sharma Shri Jagdish

**Will the Minister of FINANCE be pleased to state:**

- (a) whether any private firm was given a loan of ` 110 crore for further disbursement to the farmers by the various banks;
- (b) if so, the details thereof;
- (c) whether the said amount was not made available to the farmers and diverted to other heads as per the investigation of the Central Vigilance Commission; and
- (d) if so, the details thereof and the steps taken by the banks for the recovery of the said amount?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): Central Vigilance Commission (CVC) has received a complaint that various banks had sanctioned huge amounts to M/S Boitor Industries Limited without following prescribed banking norms which resulted into account becoming Non Performing Asset (NPA).

Based on advice of CVC, Chief Vigilance Officers of all banks have been advised for fixing staff accountability and also approach Central Bureau of Investigation (CBI) for registering the case.